

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.401  
**CA(CAA)/16(AHM)2024**

**Proceedings under Section 230-232 of Co.Act,2013**

**IN THE MATTER OF:**

Torrent Power Limited  
Torrent Green Energy Private Limited

.....Applicant

.....Respondent

**Order delivered on: 26/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Swati Soparkar, Sr. Adv.  
For the Respondent :

**ORDER**

Following clarifications is sought by the Bench:

- We direct the Transferee Company-Torrent Green Energy Private Limited, to provide the unaudited financial statement as of 31.12.2023 and/or as of 31.03.2024 approved by its Board as it was incorporated on 02.08.2023, within seven days from the date of this order.

Ld. Counsel for the applicant is directed to file clarification affidavit within one-week.

List for filing clarification affidavit on 09.05.2024.

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

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**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**